

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

SOUTHERN ZONE, CHENNAI

O.A. NO. 236 of 2024 (SZ)

BETWEEN:

Suo moto proceedings initiated
Based on news item titled "Over
2000 citizens oppose felling of
33000 trees for Bengaluru Suburban
Railway Project Report" appearing
in the Hindustan Times
dated 11.06.2024

PETITIONER

AND:

Bruhat Bengaluru Mahanagara Palike
And others

RESPONDENTS

MAIN INDEX

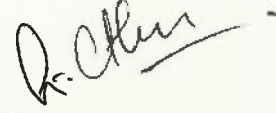
<u>SL.NO</u>	<u>PARTICULARS</u>	<u>PAGE NO</u>
1.	Response of respondent no.2 to the suo moto proceedings initiated by the applicant	01-17
2.	Verifying Affidavit	18-19
Volume 1		
3.	Annexure R-1: Copy of the Environment Impact Assessment Report	20-269
Volume 2		
4.	Annexure R-1: Copy of the Environment Impact Assessment Report	270-519
Volume 3		
5.	Annexure R-1: Copy of the Environment Impact Assessment Report	520-769
Volume 4		
6.	Annexure R-1: Copy of the Environment Impact Assessment Report	770-1019
Volume 5		

7.	Annexure R-1: Copy of the Environment Impact Assessment Report	1020 - 1269
Volume 6		
8.	Annexure R-1: Copy of the Environment Impact Assessment Report	1270 - 1519
Volume 7		
9.	Annexure R-1: Copy of the Environment Impact Assessment Report	1520 - 1548
10.	Annexure R-2: Copy of the order of Government of Karnataka	1549 - 1552
11.	Annexure R-3: Copy of the detail In respect of deposited Rs. 4.85 Crore towards compensatory affirmation to Respondent	1553
12.	Annexure R-4: Copy of the official memorandum dated 29.05.2024	1554 – 1623
13.	Annexure R-5: Copy of the letter dated 04.06.2024 issued by Respondent No.1' s Forest officer to Respondent No.2 stating the details with respect to the afforestation activities under progress	1624 – 1653
14.	Annexure R-6: Copy of the report submitted by the tree expert committee in May 2024	1654 - 1669
15.	Annexure R-7: Copy of the order dated 27.09.2024 in WP No.17841/2018	1670
16.	Annexure R-8: Copy of the letter of payment	1673
17.	Annexure R-9: Copy of the official Memorandum dated 08.08.2023	1674-680G
18.	Annexure R-10: Copy of the letter of payment	1681-1687G
19.	Annexure R-11: Copy of the tree enumeration report with respect to Akkupete lands	1688-1707H
20.	Annexure R-12: Copy of the Government Order banning cultivation of Eucalyptus species	1708-1716C
21.	Annexure R-13: Copies of letter issued by Respondent No.2 seeking additional land for afforestation	1717-1734
22.	Annexure R-14: Copies of reply letter issued by BIAL, NHAI, BBMP / lake Authorities	1735-1740

Volume 8		
23.	Annexure R-14: Copies of reply letter issued by BIAL, NHAI, BBMP / lake Authorities	1740A-1740D
24.	Annexure R-15: Copy of minutes of meeting	1741-1752F
25.	Memo for proof of service	1782

CHENNAI

DATE: 20/10/2024



ADVOCATE FOR RESPONDENT NO.2

1

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

O.A. NO. 236 of 2024 (SZ)

BETWEEN:

Suo moto proceedings initiated
Based on news item titled "Over
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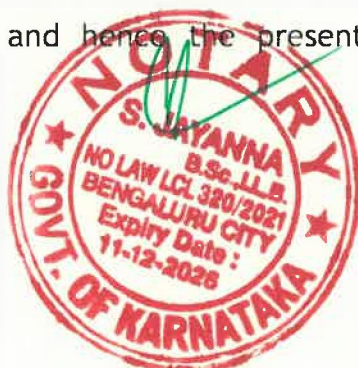
Bruhat Bengaluru Mahanagara Palike
And others

RESPONDENTS

**RESPONSE OF RESPONDENT NO.2 TO THE SUO MOTO
PROCEEDINGS INITIATED BY THE APPLICANT**

Respondent No.2 most respectfully submits as under:

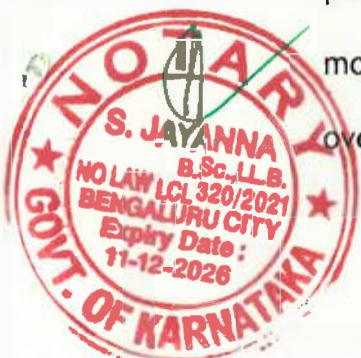
1. The present application was registered suo-motu on the basis of the news item titled "Over 2000 citizens oppose felling of 33000 trees for Bengaluru Suburban Railway Project Report" appearing in the Hindustan Times dated 11.06.2024 by this Hon'ble Tribunal. This Hon'ble Tribunal in the order dated 11.07.2024 has observed that the article dated 11.06.2024 alleges that while the project is a significant step towards reducing dependence on private vehicles and enhancing sustainable mobility, the sheer number of trees proposed to be felled will have adverse consequences on the city and that the same indicates violation of the provisions of the Forest Conservation Act, 1980 and the Environment Protection Act, 1986. It is submitted that Respondent No.2 has not violated the provisions of Forest Conservation Act, 1980 and the Environment Protection Act, 1986 and hence the present application is liable to be dismissed.




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2. Respondent No.2 is a Joint venture of the Government of India and Government of Karnataka. Respondent No.2 was created to boost "Rail Infrastructure Projects" in the state of Karnataka on the principle of cooperative federalism. Currently, Respondent No.2 has been mandated with the critical responsibility of executing the flagship Bengaluru Suburban Rail Project (BSRP) and two large doubling projects. Respondent No.2 is board managed Company. The board of directors of the Company consists of 10 members who are namely, Chief Secretary to Government of Karnataka & Chairman K RIDE, Addl. Chief Secretary to Government of Karnataka (Urban Development Department), Secretary to Government of Karnataka (Infrastructure Development Department, Secretary to Government of Karnataka (Fiscal Reforms), Chief Engineer of South Western Railway, Executive Director of Railway Board, Chief Accounts Officer & Financial Advisor South Western Railway, Managing Director of K RIDE, Director (Project and Planning) of K-RIDE and Director (Business Development and Finance) of K-RIDE. Therefore, the board has members from the Government of Karnataka, the Railway Board (South Western Railway) and the Directors of the Respondent No.2. The projects being undertaken by Respondent No.2 are directly and closely monitored by the Government of Karnataka and the Ministry of Railways.

3. Due to the increasing population of Bengaluru city and inadequate public transport system, residents of Bengaluru are resorting to personalized modes of transport which is leading to congestion in movement of vehicles and also environment pollution. Hence to overcome these issues, Ministry of Railways sanctioned the



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Bengaluru Suburban Railway Project (BSRP). BSRP envisages construction of 4 dedicated rail corridors in a period of 6 years. The said corridors would link Bengaluru to its satellite towns, suburbs, surrounding areas and provide a mass rail based rapid transit system.

4. The BSRP corridors are being constructed along with the existing Indian Railway alignment. The total length of suburban rail is 159.360 kms. The details of the four corridors are enunciated as under :

- Corridor 1 : KSR Bengaluru City to Devanahalli (47.380kms)
- Corridor 2 : Baiyappanahalli Terminal to Chikkabanavara (28.720kms)
- Corridor 3 : Kengeri to Whitefield (35.52kms)
- Corridor 4 : Heelalge to Rajanukunte (47.74kms)

5. Apart from the 4 corridors BSRP also include construction of two depots namely :

- Soladevanahalli depot
- Devanahalli depot (adjoining Akkupete and Bommavara villages)

6. Respondent No 2 has conducted environmental assessment of BSRP project and the environment management plan to minimize or mitigate the expected risks and impacts. The Environment Impact Assessment Report for BSRP submitted by Infrastructure Development Corporation (Karnataka) Ltd, in March 2024 provides the details of the existing biological environment and the environmental regulatory framework of the said biological environment in the BSRP corridors. The said report has been



4

uploaded on the website of Respondent no. 2 and can be accessed by public. Copy of the Environment Impact Assessment Report is produced herewith as Annexure R-1.

7. As per the Environment Impact Assessment Report the proposed number of trees along the corridor/depots are as under:

SL.NO	ALIGNMENT/DEPOT	TOTAL NUMBER OF TREES	
1.	Corridor 1: KSR Bengaluru City to Devanahalli (47.380kms)	7,198	
2.	Corridor 2: Baiyappanahalli Terminal to Chikkabanavara (28.720kms)	3,469	
3.	Corridor 3: Kengeri to Whitefield (35.52kms)	2,072	
4.	Corridor 4: Heelalige to Rajanukunte (47.74kms)	2,306	
Sub-total along the alignment and stations (A)		15,045	
5.	Akkupete Depot	Forest land	17,323
		Non-forest land	182
	Sub total	17,505	
6.	Soladevanahalli Depot	22	
Sub-total at Depots (B)		17,527	
Total trees (A+B)		32,572	

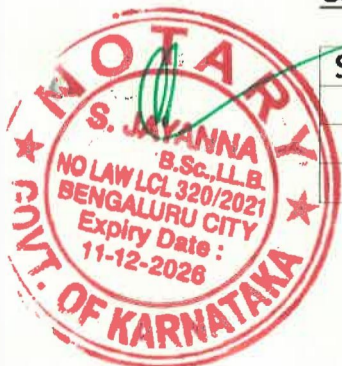
8. The list of top ten tree species commonly present along the corridors are enunciated as under:

Corridor 1 - KSR Bengaluru City to Devanahalli:

SL.NO	LOCAL NAME OF THE TREE	SCIENTIFIC NAME OF THE TREE
1.	Silver tree	Leucadendron argenteum
2.	Honge Mara	Pongamia pinnata
3.	Bhevu	Azadirachta indica
4.	Neelagiri	Eucalyptus globulus
5.	Iju	Schima liukiensis
6.	Seemethangdi	Senna siamea
7.	Kaagada Uppu Nerale	Broussonetia papyrifera
8.	Maale mara	Samanea saman
9.	Indian rosewood	Dalbergia sissoo
10.	Nerale mara	Acacia acuminata

Corridor 2 - Baiyappanahalli Terminal to Chikkabanavara:

SL.NO	LOCAL NAME OF THE TREE	SCIENTIFIC NAME OF THE TREE
1.	Kaagada Uppu Nerale	Broussonetia Papyrifera
2.	Maale mara	Samanea saman
3.	Honge	Pongamia pinnata



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4.	Niligiri	Eucalyptus globulus
5.	Thengu	Cocos nucifera
6.	Seemethangdi	Ailanthus indica
7.	Karurialaale	Tremma orientalis
8.	Seeme Hunase	Pithecellobium dulce
9.	Chigugu	Leucaena leucocephala
10.	Bhevu	Azadirachta indica

Corridor 3 - Kengeri to Whitefield (via KSR and Cantonment):

SL.NO	LOCAL NAME OF THE TREE	SCIENTIFIC NAME OF THE TREE
1.	Gulmhar	Delonix regia
2.	Male mara	Samanea saman
3.	Flower Tree	Albizia leonurioides
4.	Kaethe Uppu Nerale	Broussonetia papyrifera
5.	Seethangdi	Ailanthus indica
6.	Honge mara	Pongamia pinnata
7.	Neelagiri	Eucalyptus globulus
8.	Thengu	Cocos nucifera
10.	Hole dasavala	Lagerstroemia speciosa

Corridor 4 - Heelalige to Rajanukunte:

SL.NO	LOCAL NAME OF THE TREE	SCIENTIFIC NAME OF THE TREE
1.	Niligiri	Eucalyptus globulus
2.	Jali	Vachellia nilotica
3.	Aurculis	Acacia auriculiformis
4.	Seeme Hunase	Pithecellobium dulce
5.	Honge mara	Pongamia pinnata
6.	Bamboo	Bambusa balcooa
7.	Bevu	Azadirachta indica
8.	Male Mara	Samanea saman
9.	Banni Mara	Senegalia ferruginea
10.	Tabebuia	Tabebuia rosea

9. In the Environment Impact Assessment Report it has been observed that most of the tree species are common trees, particularly ornamental or horticulture trees/plants. As per the field study, except Aegle marmelos (near threatened) there are no rare endangered endemic and threatened (REET) species present in the project area. Approximately the number of near threatened trees are 10. In respect to the said species, mitigation measures have been proposed

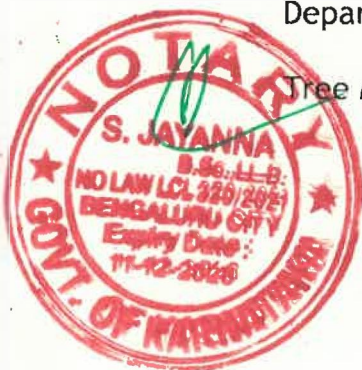


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in the Environment assessment report (Annexure R-1) and the same is being implemented.

10. The general mitigation measures undertaken with respect to BSRP project by Respondent No.2 is stated under:

- a. Transplantation of trees is carried out by Respondent No.2 in consultation with Respondent No.1's Forest Wing & Tree Expert Committee (TEC) (constituted by Hon'ble High Court of Karnataka) and Forest Authority.
- b. Tree removal is carried out in accordance with the Karnataka Forest Act, 1963 (Karnataka Act 5 of 1964) amended with Karnataka Forest Rules, 1969, The Karnataka Preservation of Trees Act, 1976 and The Karnataka Preservation of Trees (amendment) Act, 2014, Forest Conservation Act 1980 and Environmental & Social Standard 6 of World Bank & European Investment Bank's Environmental & Social Standard 4.
- c. The trees considered for removal & translocation in Respondent No.1's Limit for the project is being compensated with afforestation by tree planting ten trees for every tree cut i.e., in the ratio 1:10 (considering at least survival of 5 to 7 trees per a tree removed) by Respondent No.1 Forest Wing in coordination with Respondent No.2.
- d. The trees to be removed in forest land shall be carried out by Forest Department in coordination with Respondent No.2 and in accordance with the Compensatory Afforestation Fund Management & Planning Authority (CAMPA). The Forest Department is responsible for the Afforestation Program and Tree Maintenance during project implementation.




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7

- e. Manual clearing of vegetation along the railway tracks is proposed. Vegetation (shrubs, climbers and small plants) along the BSRP tracks will be cleared manually without using weedicide and herbicides. Due to this, there is no contamination of soil or nearby water bodies.
- f. Clearing of trees along railway side shall be undertaken through Respondent No. 1's forest wing/ Forest (Bengaluru Urban) as per statutory guidelines laid out under Karnataka Preservation of Tree Act, 1976 and amendments and Forest Conservation Act, 1980. Further, compensatory afforestation and its maintenance for loss of trees will be undertaken by Respondent No.1 forest wing/ Forest department (Bengaluru Urban) as per the Acts/guidelines.

11. In addition to the aforementioned, the procedure being followed for felling of trees by Respondent No.2 is enunciated as under:

- a. Report of enumeration of trees along with photograph, coordinates, tree details like girth, species is being provided by Respondent No. 2 to Deputy Conservator of Forest, Forest Division of Respondent No. 1 and Deputy Conservator of Forest, Bengaluru Urban Division;
- b. Field inspection and verification by the officials of Deputy Conservator of Forest, Forest Division of Respondent No. 1 and Deputy Conservator of Forest, Bengaluru Urban Division;
- c. Issue of notice to public objection, providing timeline to file objection till 10 days;
- d. If objection received, it will be reviewed and suitable recommendations will be taken by Deputy Conservator of




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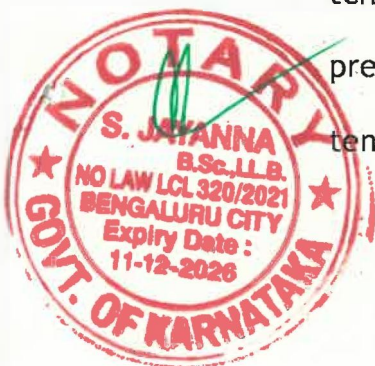
Forest, Forest Division of Respondent No. 1 and Deputy Conservator of Forest, Bengaluru Urban Division;

- e. Forest Department of Respondent No. 1, will seek advice from Tree Expert Committee (TEC), constituted by Hon'ble High Court of Karnataka. A copy of the order of Government of Karnataka is produced herewith as **Annexure R -2**;
- f. The members of TEC will visit the site, inspect every tree falling in the alignment, and propose a detailed analysis report stating the reasons for felling, recommendations to retain or to transplant the trees;
- g. Respondent no. 2 will provide the report as sought by Deputy Conservator of Forest (DCF) with related details for transplantation viz., soil test report, sketches depicting the proposed trees to be transplanted;
- h. As per the recommendations of TEC, Deputy Conservator of Forest (DCF) will officially issue memorandum to fell, transplant or retain the trees;

12. The details with respect to the status of felling of trees and afforestation in each of the corridors and depots are enunciated as under:

Corridor 1 - KSR Bengaluru City to Devanahalli:

13. Respondent No.2 has completed enumeration of a portion of the lands in this corridor i.e., between KSR Bengaluru City (Majestic) and Yelahanka. The civil works of this corridor is in the stage of tendering process and no construction activity has been undertaken presently. As per the Environment Impact Assessment report the tentative number of trees that would be cut down is 7,198 trees.

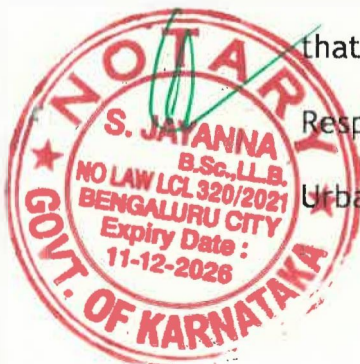


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KRIDE/Bengaluru.

The proposal for inspection of trees was submitted to the Tree Officer & Deputy Conservator of Forest of Respondent No. 1. It is submitted that after the Tree Expert Committee inspects the project site, necessary instructions with respect to the number of trees that need to be retained/transplanted and cut down will be provided by the Tree Expert Committee. Although the inspection report of the Tree Expert Committee is yet to be received, Respondent no. 2 has already deposited Rs. 4.85 crore towards compensatory afforestation to Respondent no. 1. A copy of the details in this regard are produced herewith as Annexure R-3.

Corridor 2 - Baiyyappanahalli Terminal to Chikkabanavara:

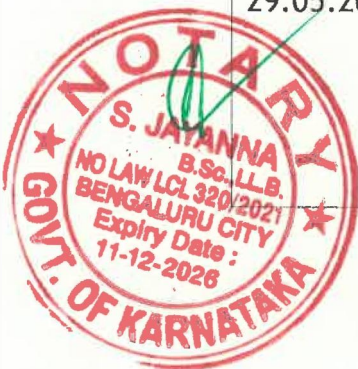
14. Respondent No.2 has awarded the civil works for this corridor (25.578kms) to M/s L&T Limited and presently construction activities are under progress. It is pertinent to note that the issue with respect to felling of trees with respect to this corridor is sub-judice before the Hon'ble High Court of Karnataka in WP No.17841/2018(PIL).
15. Respondent No.2 has completed enumeration of trees in this corridor. Pursuant to the enumeration of trees, Respondent No.2 had submitted two applications i.e., an application to the Deputy Conservator of Forest of Respondent No.1 requesting for removal of 661 roadside trees and another application to the Deputy Conservator of Forest, Bengaluru Urban Division requesting for removal of 2495 trees. Later, Office Order was issued and directed that the Deputy Conservator of Forest, Forest Division of Respondent No. 1 and Deputy Conservator of Forest, Bengaluru Urban Division have to function, exercise & discharge the stipulated



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duties as per their respective administrative jurisdictions. The details of the trees in the issued official memorandums are stated as under:

Details of Official Memorandums (OM) Issued	Name of the proposal/project	No. of trees for retention	No. of trees for translocation	No. of trees for felling	Total
OM 01: DCF/PF-1642/ 2022-23 dated 27.12.2022	BSRP, Corridor 02 extending from Baiyappanahalli railway station to Chikkabanawara railway station (roadside trees) Respondent No. 1's jurisdiction	315	58	268	641
OM 02: DCF/PR-1952/ 2022-23 dated 24.02.2023	BSRP, Corridor 02, Package 01 extending from Baiyappanahalli railway station to Lottegollahalli railway station (trees standing inside properties)	123	73	1234	1430
OM 03: DCF/PR-2042/ 2022-23 dated 17.03.2023	BSRP, Corridor 02, Package 02 extending from Lottegollahalli railway station to Chikkabanawara railway station (trees standing inside properties)	135	47	596	778
OM 04: DCF/PF-356/ 2024-25 dated 29.05.2024	BSRP, Corridor 02 extending from Baiyappanahalli railway station to Chikkabanawara railway station (remaining trees)	493	89	699	1281



GM/Civil (C-1)
KRIDE/Bengaluru.

	excluded in the above list)				
		1066	267	2797	4130

16. Respondent No.1's Deputy Conservator of Forest or Tree Officer has issued permission to remove 699 trees and translocate 89 trees and retain 493 trees in the official memorandum 04. A copy of the official memorandum 04 is produced herewith as ANNEXURE R-4.
17. Respondent No.1's forest wing, pursuant to the official memorandums for removal of trees has identified lands for planting and also issued tenders for afforestation activities. The afforestation activities are under progress. A copy of the letter dated 04.06.2024 issued by Respondent No.1's forest officer to Respondent No.2 stating the details with respect to the afforestation activities under progress is produced herewith as ANNEXURE R-5. Respondent No.2 has also paid Rs.10.35 crore (Rs. 94 lakh + Rs. 7.14 crore + Rs. 2.27 crore) to Respondent No.1 towards the said afforestation activities.
18. In accordance with the official memorandums stated *supra*, the number of trees felled till date is 1134 numbers out of 2098 numbers as permitted. It is submitted that as per the afforestation scheme, Respondent No.2 had to plant 30640 trees (267 transplantation trees + 2797 felling trees at 1:10 ratio). It is pertinent to note that out of 30640 trees Respondent No.2 has completed planting of 26340. The same shows that Respondent No. 2 is diligently performing the measures even before felling of trees.




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 KRIDE/Bengaluru.

19. During the preliminary enumeration of trees which were brought out in EIA report, the number of trees to be cut down were 3469 trees, however, the actual number of trees permitted to be felled are 2797 trees only, which is only 80.6% of the estimated number. This shows that utmost care is being maintained by Respondent No 2.
20. The tree expert committee after enquiring had submitted a report in May 2024, where it had suggested certain recommendations to Respondent No 1 to adopt with respect to the afforestation activities. A copy of the report submitted by the tree expert committee is produced herewith as ANNEXURE R-6. The Hon'ble High Court of Karnataka by its order dated 27.09.2024 had directed the tree expert committee to enquire into the permission sought for removal of trees by Respondent No 2 for corridor -2. A copy of the order dated 27.09.2024 is produced herewith as ANNEXURE R-7.
21. Therefore, from the foregoing it is clear that Respondent No 2 carried out removal of trees in accordance with the Karnataka Forest Act, 1963 and with Karnataka Forest Rules, 1969, The Karnataka Preservation of Trees Act, 1976 and The Karnataka Preservation of Trees (amendment) Act, 2014 and Forest Conservation Act, 1980. Further, the trees removed and translocated are being compensated with afforestation by tree planting ten trees for every tree cut i.e., in the ratio 1:10 by Respondent No 1's Forest Wing in coordination with Respondent No 2.



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Corridor 3 - Kengeri to Whitefield (via KSR and Cantonment):

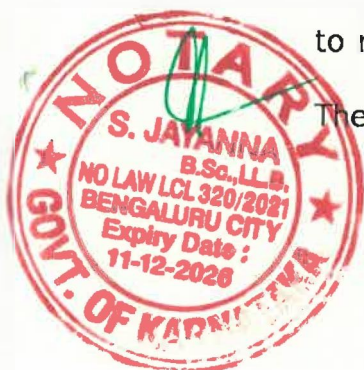
22. Respondent No.2 has not begun any work with respect to this corridor. As per the Environment Impact Assessment report the tentative number of felling of trees would be 2,072 trees. Once the work progressed after tender and award, necessary steps will be taken as per the above-mentioned Act & Rules which are already being followed in the other corridors.

Corridor 4 - Heelalige to Rajanukunte:

23. Respondent No.2 has awarded the civil works for this corridor to M/s L&T Limited and presently construction activities are under progress. Respondent No.2 had filed an application on 08.09.2021 to Deputy Conservator of Forest, Bengaluru (Urban) Division of Karnataka Forest Department & 08.05.2023 to the Respondent No.1's forest wing (due to order to stipulate the duties as per their respective administrative jurisdictions) to accord permission to remove 2439 trees with respect to this corridor. However, no permission has been accorded to remove the said trees till date. Though the approval is awaited, Respondent No. 2 deposited Rs. 7.58 crore to Respondent No. 1 for compensatory afforestation. A copy of the letter of payment produced herewith as ANNEXURE R-8.

24. Respondent No.2 had filed an application on 08.09.2021 to the Forest Department Bengaluru Urban division to accord permission to remove 1071 trees, in which, forest officer accorded permission to remove 1071 trees by official memorandum dated 08.08.2023.

The afforestation activities are under progress. Respondent No.2



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KRIDE/Bengaluru.

has also paid Rs. 1.66 crore to Forest Department Bengaluru Urban division towards the said afforestation activities. A copy of the official memorandum dated 08.08.2023 is produced herewith as ANNEXURE R-9 and a copy of letter for above payment is produced herewith as ANNEXURE R-10.

25. Therefore, from the foregoing it is clear that Respondent No.2 carried out removal of trees in accordance with the Karnataka Forest Act, 1963 and with Karnataka Forest Rules, 1969, The Karnataka Preservation of Trees Act, 1976 and The Karnataka Preservation of Trees (amendment) Act, 2014 and Forest Conservation Act 1980. Further, the trees removed and translocated is being compensated with afforestation by tree planting ten trees for every tree cut i.e., in the ratio 1:10 by Respondent No.1's Forest Wing in coordination with Respondent No.2.

Akkupete Depot:

26. The Akkupete Depot is proposed to be constructed in a total area of 51 acres, wherein 46 acres of land in Akkupete is used and 5 acres in Bommavara is used. Further, within the lands in Akkupete, 18.6 Ha of the lands owned by Forest Department were proposed to be mobilized.

The list of top tree species in Akkupete Depot

SL.NO	LOCAL NAME OF THE TREE	SCIENTIFIC NAME OF THE TREE
1.	Acacia	Genus Acacia
2.	Neelagiri	Eucalyptus globulus
3.	Male Bamboo	Dendrocalamus Strictus



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KRIDE/Bengaluru.

4.	Aala mara	Ficus benghalensis
5.	Nerale mara	Acacia acuminata
6.	Honge mara	Pongamia pinnata
7.	Basavanapada mara	Bauhinia malabarica
8.	Kammara mara	Hardwickia binata

27. Respondent No.2 made an application to the Forest Department, Devanahalli to accord approval to remove 17359 trees with respect to the present depot. A copy of the tree enumeration report with respect to Akkupete lands is produced herewith as **ANNEXURE R-11**.

28. The project area is covered largely with shrubs of Melia dubia (wild neem - Hebbevu in Kannada), Eucalyptus and Acacia species. A Government Order has been issued stating the cultivation of Eucalyptus species are banned. A copy of the government order is produced herewith as **Annexure R-12**.

29. Other than Acacia & Eucalyptus species, the remaining trees which are fit for transplantation is planned to be transplanted within the periphery of same Maintenance Depot and other nearer suitable areas. Respondent No. 2 is taking extreme care not to fell any trees unless it is absolutely necessary. Further, it is submitted that the Forest Department will be undertaking afforestation activities with 1:10 ratio in the proposed land of 92 acres as identified in Kolar, Karnataka.

30. Therefore, from the foregoing it is clear that Respondent No.2 carried out removal of trees in accordance with the Karnataka




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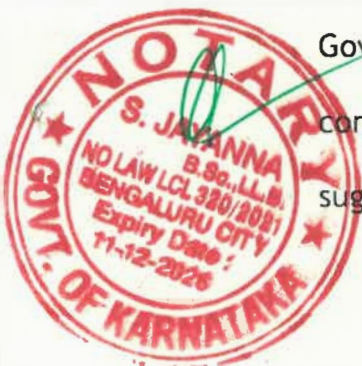
Forest Act, 1963 and Karnataka Forest Rules, 1969, The Karnataka Preservation of Trees Act, 1976 and The Karnataka Preservation of Trees (amendment) Act, 2014 and Forest Conservation Act 1980. Further, the trees removed and translocated is being compensated with afforestation by tree planting ten trees for every tree cut i.e., in the ratio 1:10 by Respondent No.1's Forest Wing in coordination with Respondent No.2.

Soladevanahalli Depot :

31. Respondent No.2 is yet to start the civil works in this Maintenance Depot. As per the Environment Impact Assessment report the tentative number of felling of trees would be 22 trees. After obtaining permission from the Deputy Conservator of Forest of Respondent No.1, necessary steps will be taken as per the above-mentioned Act & Rules which are already being followed in the other corridors.

32. Respondent No.2 does not own any land. However, Respondent No.2 has approached various departments to seek additional land to carry out compensatory afforestation including maintenance of the same for a period of 3 years. A copy is produced herewith as Annexure R - 13. In reply, BIAL, NHA, BBMP/ Lake Authorities have agreed to spare land for afforestation. A copy is produced herewith as Annexure R - 14.

33. Respondent No.2 has also approached Principal Secretary Forest to Government of Karnataka for identification of lands for compensatory afforestation and transplantation and also has suggested to plan compensatory afforestation at identified



GM/Civil (C-1)
KRIDE/Ben

degraded forest land. A copy of minutes of meeting is produced herewith as Annexure R -15.

- 34. In view of the foregoing, it is amply clear that Respondent No.2 has not violated the provisions of the Forest Conservation Act, 1980 and the Environment Protection Act, 1986. Further, necessary and effective afforestation measures are undertaken with respect to the trees being removed and translocated in the ratio 1:10 by Respondent No.2. Therefore, the present application is liable to be dismissed.

WHEREFORE, it is prayed that this Hon'ble Tribunal may be pleased to dismiss the application in the interest of justice and equity.

CHENNAI

DATE: 25/10/2024

RESPONDENT NO.2

GM/Civil (C-1)
KRIDE/Bengaluru.

ADVOCATE FOR RESPONDENT NO.2

ATTESTED BY ME

S. JAYANNA, B.Sc., LL.B.
NOTARY & ADVOCATE

Room No. 13, Basement Floor,
No. 1, Amar Towers, 1st Main, 1st Cross,
Gandhinagar, BENGALURU - 560 009.



GOVT. OF KARNATAKA HAS DISCONTINUED
THE USE OF STAMPS W.E.F. 1-4-2003
HENCE NOTARIAL STAMPS NOT AFFIXED

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI

O.A. NO. 236 of 2024 (SZ)

BETWEEN:

Suo moto proceedings initiated
Based on news item titled "Over
2000 citizens oppose felling of
33000 trees for Bengaluru Suburban
Railway Project Report" appearing
in the Hindustan Times
dated 11.06.2024

PETITIONER

AND:

Bruhat Bengaluru Mahanagara Palike
And others

RESPONDENTS

VERIFYING AFFIDAVIT

I, Pravindra Kumar, son of Sohan Singh, aged about 51 years, working as the
General Manager of the Respondent No.2 de hereby solemnly affirm and sincerely state
as follows:

1. I state that I am the General Manager in the Respondent No.2 Company herein. I
am fully aware of the facts and circumstances of the case and competent to
swear to this Affidavit.
2. I submit that the statements contained in the Reply Statement are true and
correct to the best of my knowledge, information and belief.

GM/Civil (C-1)
KRIDE/Bengaluru.

BEFORE ME,

Solemnly affirmed at Bangalore
on this the 25th day of October,
2024; and signed his name in
my presence.

SWORN TO BEFORE ME

S. Jayanna 25/10/2024

S. JAYANNA, B.Sc., LL.B.
NOTARY & ADVOCATE

Room No. 13, Basement Floor,
No. 1, Amar Towers, 1st Main, 1st Cross,
Gandhinagar, BENGALURU - 560 009.



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